

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**



IA 96 of 2018 in CP(IB) 200 of 2017

Coram: Hon'ble Ms. **MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 04.07.2018**

Name of the Company: Dharmendra Dhelariya RP of Raninga Ispat Pvt. Ltd.
V/s.
Pravinchandra Premjibhai Raninga & Ors.

Section of the Companies Act: Section 19 of the Insolvency and Bankruptcy Code

S.NO.	NAME(CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	RITU SHAH	ADV.	Resp.	
2.	FOR THAKKAR AND PAHWA			
	HARMISH K. SHAH	Adv.	Petitioner	

ORDER

Advocate Mr. Harmish Shah is present for Applicant, Advocate Ms. Ritu Shah on behalf of the M/s. Thakkar and Pahwa is present for the Respondent in IA No. 36/2018.

Ld. Lawyer appearing on behalf of RP filed Vakalatnama and requested some time to file reply.

Respondent is allowed to one ^{week} ~~days~~ time with an advance copy to the petitioner.

Petitioner may file rejoinder, if any, within one ^{week} ~~days~~ on receipt of the reply.

List the matter on 23.07.2018.


**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 4th day of July, 2018.